

submitted that the petitioner ought not to be given the privileges of anticipatory bail.

Considering the serious nature of allegation and the requirement of his custodial interrogation during the investigation of the case, this Court is of the considered view that this is not a fit case where the privileges of anticipatory bail be given to the petitioner. Accordingly, the prayer for anticipatory bail of the above named petitioner is rejected.

(Anil Kumar Choudhary, J.)

Animesh/